

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 114/2024

IN

ORIGINAL APPLICATION NO. 550/2022

IN THE MATTER OF:

PRAMOD KUMAR AGARWAL

.....APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & OTHERS

.....RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	COMPLIANCE REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 23.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE COMPLIANCE REPORT DT. 17.12.2024 ATTACHED HEREWITH AS ANNEXURE A-1	
3.	COPY OF INSPECTION REPORT DT. 22.01.202 ATTACHED HEREWITH AS ANNEXURE A-2	
4.	COPY OF LABORATORY REPORT ATTACHED HEREWITH AS ANNEXURE A-3.	

5.	COPY OF THE LETTER DT. 30.01.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE A-4	
----	---	--

THROUGH



BHANWAR PAL SINGH JADON

COUNSEL FOR UTTAR PRADESH POLLUTION CONTROL BOARD

EMAIL- bhanwar09jadon@gmail.com

DATE: 06.02.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. No. 114/2024

IN

ORIGINAL APPLICATION NO. 550/2022



IN THE MATTER OF:

PRAMOD KUMAR AGARWAL

.....APPLICANT(s)

VERSUS

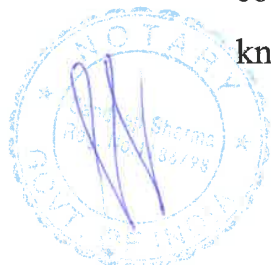
STATE OF UTTAR PRADESH & OTHERS

.....RESPONDENT(s)

**COMPLIANCE REPORT ON BEHALF OF UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER
DT. 23.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL**

I, Vikas Mishra, aged about 45 years, S/o Shri G.S. Mishra, posted as Regional Officer, Uttar Pradesh Pollution Control Board, presently at Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

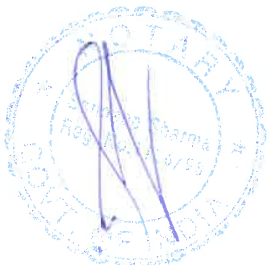


06 FEB 2025

3. That in the present matter, the applicant has raised allegation against the non-maintenance of the Nallah near Shahid Nagar Metro Station, G.T. Road Sahibabad, Ghaziabad and flooding foul smell around the area causing nuisance.
4. That the Hon'ble Tribunal vide judgment dated 18.07.2023 had disposed of the said matter and directed as follows-

"4. In view of reports submitted by State PCB and joint Committee report and in view of contention raised by the learned Counsel for the parties, we direct as follows:-

- i. Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is topped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.*
- ii. The Municipal Corporation, Ghaziabad shall ensure that activities in up-stream region of M/s Nipun Saffron Valley society are regulated as per approved land use and regulate the flow as well as quality of effluent entering into the drain recommended by the joint Committee report.*
- iii. Strict action should be taken against littering into the drains and bar screens be installed at regular intervals for collection and removal of waste finding its way into the drain*
- iv. Municipal Corporation should consider technical interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain."*



06 FEB 2025

5. That further a Miscellaneous Application was filed by the applicant with respect to the non-compliance of the aforementioned judgement dt. 18.07.2023 and this Hon'ble Tribunal vide order dt. 27.11.2024 had directed as under:

".....4. However, we propose to give further opportunity to respondents by directing them to comply Tribunals' judgment dated 18.07.2023 and submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date....."

6. That in compliance of the aforementioned order dt. 27.11.2024, an inspection of the site in question was carried out by the officials of UPPCB, Ghaziabad on 17.12.2024 and a compliance report was filed on 21.12.2024 before this Hon'ble Tribunal.

Copy of the Compliance Report has been attached herewith as **ANNEXURE A-1.**

7. That the above captioned matter was last listed for hearing on 23.12.2024 and it was directed by the Hon'ble Tribunal as under:

"....3. Further compliance reports be filed by Municipal Corporation, Ghaziabad and UPPCB on or before 31.01.2025.

4. List on 07.02.2025 for further consideration....."

8. That in compliance of the abovementioned order dt. 23.12.2024 an inspection of the site in question was carried out by the officials of UPPCB, Ghaziabad on 22.01.2025. That pursuant to the same an inspection report was prepared by the said officials.

Copy of the inspection report dt. 22.01.2025 has been attached herewith as **ANNEXURE A-2.**



06 FEB 2025

9. That as per the said report the observations are as under:

I. That the drain/nallah in question, identified as "Sahibabad Drain-1" in the records of the Municipal Corporation, flows adjacent to the boundary wall of M/s Nipun Suffron Valley Housing Society on its right side. The said drain originates from a point near the 80 Feet Road in Shahid Nagar and culminates in Vaishali, Ghaziabad.

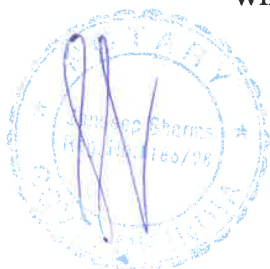
II. That the said drain is tapped at Vaishali, Ghaziabad, through a sewage treatment plant. However, instances of overflow were also noted.

Copies of the photographs of the said drain are annexed with the inspection report.

III. That after the said drain passes by M/s Nipun Suffron Valley Housing Society, there is an accumulation of municipal solid waste and stagnation in the drain at that point, resulting in foul odour in the vicinity. Additionally, bar screens for the collection and removal of solid waste were found to be absent at regular intervals. It was further noted that phyto-remediation had been installed and was operational upstream of the society, however, the same cannot be considered as a permanent solution to the issue.

Copies of the site photographs are annexed with the inspection report.

IV. During inspection, it was found that no technical interventions/provision (like installation of floating aerators/other measures in the stretch of drain) is provided, where issue of foul smell is persistent, which should be installed to curb foul smell.



06 FEB 2025

V. That surface water samples were collected from the upstream and downstream sections of the said drain adjacent to M/s Nipun Suffron Valley Housing Society and were subsequently analyzed at the Regional Laboratory of the Uttar Pradesh Pollution Control Board, Ghaziabad.

Copy of the Laboratory Report of the said analysis is annexed herewith as **ANNEXURE A-3**.

10. That with respect to the said inspection, it was concluded by the officials of the UPPCB that the observations were found to be similar to the earlier inspection conducted on dt. 17.12.2024.

11. That a letter dt. 30.01.2025 was issued by the Uttar Pradesh Pollution Control Board to the Municipal Commissioner, Municipal Corporation, Ghaziabad and the Executive Engineer, Construction Division (First), U.P. Jal Nigam (Urban). That in the said letter the following directions are issued under Section 5 of the Environment (Protection) Act, 1986:

- **Floating Aerator and Bar Screen Installation:**

A Floating Aerator and Bar Screen shall be installed in the said drain and solid waste shall be removed at regular intervals to ensure cleanliness. This will prevent overflow and foul odour in the atmosphere.

- **Complete Tapping of Sahibabad Drain-1:**

That the said drain shall be fully tapped and directed to a Sewage Treatment Plant (STP) for treatment. That under no circumstances should there be overflow from the drain, which could lead to water logging in the surrounding areas.

A Copy of the 30.01.2025 has been attached here with as **ANNEXURE A-4**.



06 FEB 2025

12. That in light of the above, the Deponent has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal.

13. Hence the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

14. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



DEPONENT

VERIFICATION

Verified at Ghaziabad on this 6th day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. NO.114/2024

IN

O.A. NO. 550/2022



IN THE MATTER OF:

Pramod Kumar Agarwal

....Applicant(s)

Versus

State of Uttar Pradesh

....Respondent(s)

**COMPLIANCE REPORT ON BEHALF OF UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER
DATED 27.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

I, Vikas Mishra aged about 45 years, S/o G.S. Mishra posted as Regional Officer, U.P. Pollution Control Board, Ghaziabad do hereby solemnly affirm and state as under:-

1. That I, Vikas Mishra, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That the grievance of the applicant is non-maintenance of the Nallah near Shahid Nagar Metro Station, GT Road Sahibabad, Ghaziabad and flooding foul smell around the area causing nuisance.
3. That Hon'ble Tribunal vide judgment dated 18.07.2023 had disposed of the said matter and directed as follows-



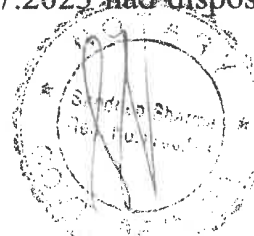
ATTESTED

06 FEB 2025

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

07 FEB 2025

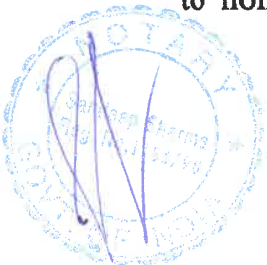
21 DEC 2024



"4. In view of reports submitted by State PCB and joint Committee report and in view of contention raised by the learned Counsel for the parties, we direct as follows:-

- i. Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is tapped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.*
- ii. The Municipal Corporation, Ghaziabad shall ensure that activities in up-stream region of M/s Nipun Saffron Valley society are regulated as per approved land use and regulate the flow as well as quality of effluent entering into the drain as recommended by the joint Committee report.*
- iii. Strict action should be taken against littering into the drains and bar screens be installed at regular intervals for collection and removal of waste finding its way into the drain.*
- iv. Municipal Corporation should consider technical interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain.*

4. That thereafter Miscellaneous Application has been filed by the applicant due to non-compliance of judgment dated 18.07.2023 passed by this Hon'ble



06 FEB 2025

21 DEC 2024



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

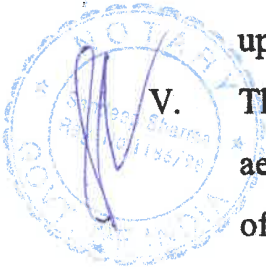
Tribunal in OA No-550/2022 in respect of non-submission of compliance report.

5. That, this Hon'ble Tribunal in the Order dt. 27.11.2024 directed as follows:-

".....4. However, we propose to give further opportunity to respondents by directing them to comply Tribunals' judgment dated 18.07.2023 and 8 submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date....."

6. That in compliance of above order of Hon'ble Tribunal inspection of site in question was carried out by officials from UPPCB, Ghaziabad on 17.12.2024. That during the inspection of the site in question, it was observed by the officials as under:

- I. That the said drain is tapped in Vaishali, Ghaziabad through a sewage treatment plant, while over flow was also observed. The said drain is not tapped completely.
- II. That once the drain passes the M/s Nipun Suffron Valley housing society, there is accumulation of municipal solid waste, stagnancy in the drain at said point. Which leads to smell in the region.
- III. That the bar screens were not found installed at regular intervals for collection and removal of solid waste.
- IV. That phyto-remediation was found installed and operational near upstream of society.
- V. That no technical interventions/ provision (like installation of floating aerators/other measures in the stretch of drain) is provided, where issue of foul smell is persistent, which should be installed to curb foul smell.



00 FEB 2025



21 DEC 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

VI. That during inspection surface water samples from drain were collected from upstream as well as downstream of M/s Nipun Suffron Valley housing society and analysed in Regional Laboratory, U.P. Pollution Control Board, Ghaziabad.

That the result of sampling are tabulated here under.

S. No.	Parameters	Up-stream	Down-stream
1	<i>pH</i>	6.8	7.1
2	<i>Color</i>	<i>Blackish</i>	<i>Blackish</i>
3	<i>Total Suspended Solids (mg/l)</i>	300.0	320.0
4	<i>Biological Oxygen Demand (mg/l)</i>	110.0	168.0
5	<i>Chemical Oxygen Demand (mg/l)</i>	286.0	368.0
6	<i>Total Coliform MPN/100ml</i>	4300000	2800000
7	<i>Fecal Coliform MPN/100ml</i>	3100000	2600000

The inspection report dt. 17.12.2024 is attached herewith as Annexure-

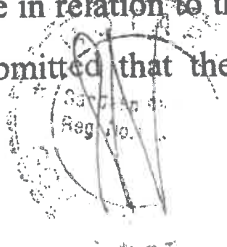
I.

7. That, UPPCB Ghaziabad issued a letter to Municipal Commissioner, Ghaziabad Nagar Nigam, as well as Executive Engineer, U.P. Jal Nigam (Urban), Ghaziabad on 18.12.2024 instructing them to provide a compliance report detailing the actions taken in accordance with the aforesaid directions.

8. That it is submitted that as per the observations by the UPPCB, no compliance has been done in relation to the directions issued by the Hon'ble Tribunal. It is further submitted that the phyto-remediation has been installed at the



06 FEB 2025



21 DEC 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

upstream of the society as a measure to address the issues at hand, however, it cannot be regarded as a permanent solution. The copy of letter dt. 18.12.2024 is attached herewith as **Annexure-II**.

9. That in response to the letter issued by the UPPCB to the Ghaziabad Nagar Nigam dated 18.12.2024, the Nigam has submitted its compliance report to the UPPCB dated 21.12.2024. The report outlines the updates regarding the compliance status and specifies the timeline within which the directives of the Tribunal will be fully implemented. The copy of the letter dated 21.12.2024 by the Ghaziabad Nagar Nigam is attached herewith as **Annexure-III**.

10. Hence, the present affidavit is being filed for kind consideration and perusal of this Hon'ble Tribunal.


11. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.


DEPONENT

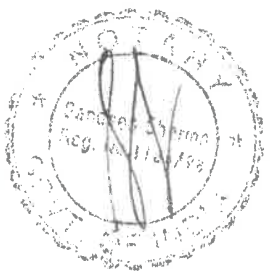



VERIFICATION:

Verified at Ghaziabad on this ...21... day of December, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)


DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

21 DEC 2024

Inspection of site in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 27.11.2024 passed in Miscellaneous Application in Disposed of Cases No.114/2024 in O.A. No-550/2022 Parmod Kumar Agarwal Versus State of Uttar Pradesh.

Background:-

The grievance of the applicant is non-maintenance of the Nallah near Shahid Nagar Metro Station, GT Road Sahibabad, Ghaziabad and flooding foul smell around the area causing nuisance and the present matter was disposed of vide order dated 23.07.2023. Furthermore, Miscellaneous Application has been filed by the applicant due to non-compliance of judgment dated 18.07.2023 passed by this Hon'ble Tribunal in OA No-550/2022 in respect of non-submission of compliance report and Hon'ble Tribunal vide order dated 27.11.2024 has directed following:-

".....3. Compliance Report was required to be submitted within six months and the period has expired in January 2024 but no report has been submitted by respondents till date. This attitude and conduct on the part of respondents is highly deprecable and cannot be appreciated, particularly, when non-compliance of Tribunal's order is an offence under Section 26 of NGT Act, 2010.

4. However, we propose to give further opportunity to respondents by directing them to comply Tribunals' judgment dated 18.07.2023 and 8 2 1 DEC 2024 submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date.

5. List on 23.12.2024."

Compliance:-

In compliance of aforesaid direction of the Hon'ble Tribunal, inspection/survey of the said area was carried out on 17.12.2024 and observations are as follows:

- 1- The said drain/Nallah marked as Sahibabad Drain-1 in the record of Municipal Corporation passes near the boundary ball of M/s NipunSuffron Valley housing society on the right side. The said



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

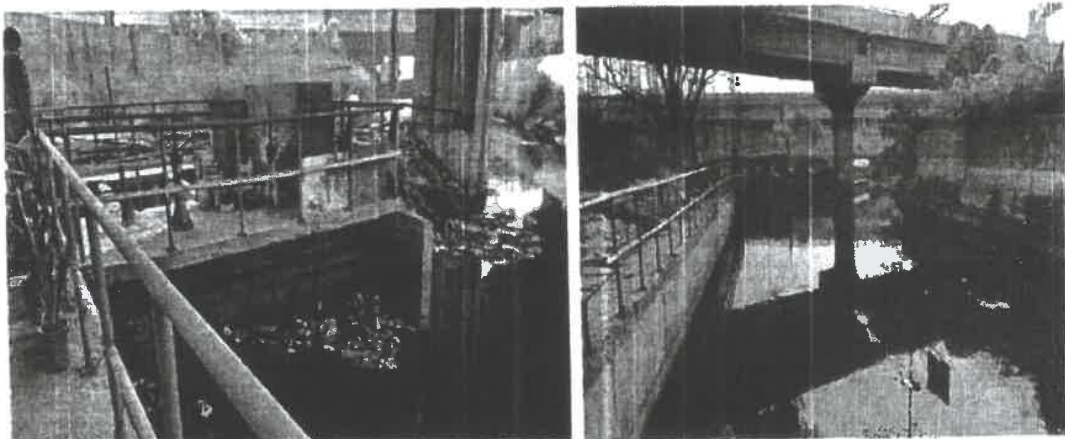
06 FEB 2025

[Signature]

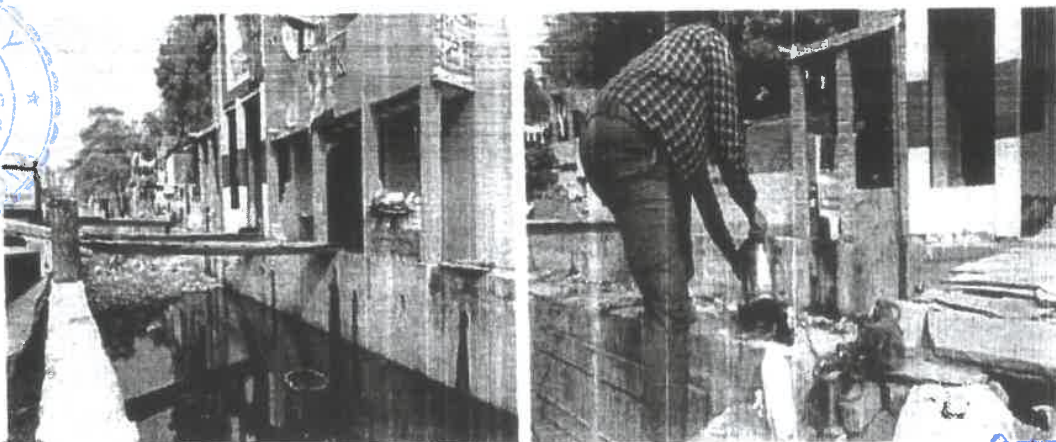
[Signature]

drain's inception is from a point near 80 feet road in Shahid Nagar and it culminates in Vaishali, Ghaziabad.

2- During inspection it was observed that the said drain is tapped in Vaishali, Ghaziabad through a sewage treatment plant, while over flow was also observed. The said drain is not tapped completely. Photograph is given below:-



3- During inspection it was observed that once the drain passes the M/s Nipun Suffron Valley housing society, there is accumulation of municipal solid waste, stagnancy in the drain at said point. Which leads to smell in the region. During inspection bar screens were not found installed at regular intervals for collection and removal of solid waste. Further phyto-remediation was found installed and operational near upstream of society. Photograph is given below:-



21 DEC 2024

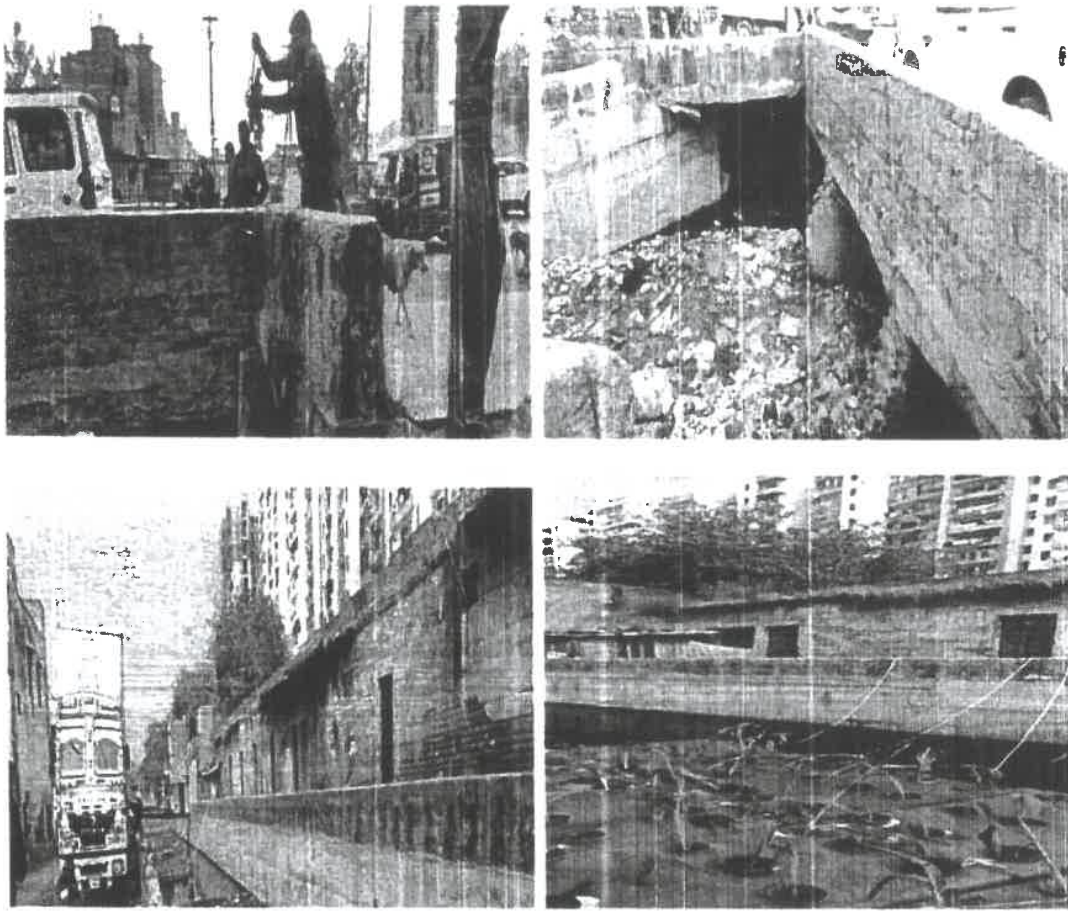
ATTESTED

06 FEB 2025

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

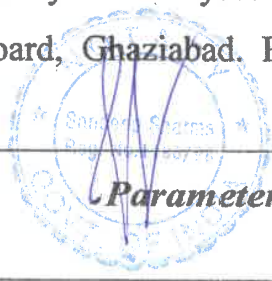


4- During inspection, it was found that no technical interventions/provision (like installation of floating aerators/other measures in the stretch of drain) is provided, where issue of foul smell is persistent, which should be installed to curb foul smell.

5- During inspection surface water samples from drain were collected from upstream as well as downstream of M/s NipunSuffron Valley housing society and analysed in Regional Laboratory, U.P. Pollution Control Board, Ghaziabad. Result of sampling are tabulated here

21 DEC 2024

under.



ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

S. No.	Parameters	Up-stream	Down-stream
1	pH	6.8	7.1
2	Color	Blackish	Blackish
3	Total Suspended Solids (mg/l)	300.0	320.0
4	Biological Oxygen	110.0	168.0


ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)


esl

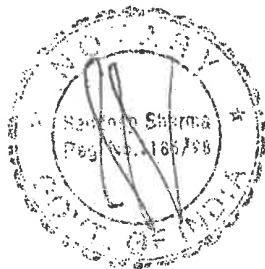
W

	<i>Demand (mg/l)</i>		
5	<i>Chemical Oxygen Demand (mg/l)</i>	286.0	368.0
6	<i>Total Coliform MPN/100ml</i>	4300000	2800000
7	<i>Fecal Coliform MPN/100ml</i>	3100000	2600000

Therefore the above compliance report is submitted before this tribunal for kind consideration and further necessary action as the tribunal.


 (Dhruv Dev Verma)
 Lab Assistant
 U.P. Pollution Control Board,
 Ghaziabad.


 (Kunwar Santosh Kumar)
 A.E.E.
 U.P. Pollution Control Board,
 Ghaziabad.



ATTESTED

(Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)



21 DEC 2024

06 FEB 2025

ATTESTED

(Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website-, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2122 / N.G.T.-155 / 2024

दिनांक 18/12/2024

महत्वपूर्ण / मा0एन0जी0टी0 प्रकरण।

सेवा में,

1. नगर आयुक्त महोदय, नगर निगम, गाजियाबाद।
2. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), सी-9, सै0-1, आर0डी0सी0, राजनगर, गाजियाबाद-201001

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Miscellaneous Application in Disposed of Cases No. 114/2024 In OA No. 550/2022 प्रमोद कुमार अग्रवाल बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 27.11.2024 के सम्बन्ध में।

महोदय,

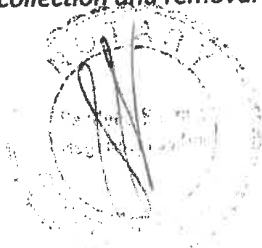
कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Miscellaneous Application in Disposed of Cases No. 114/2024 In OA No. 550/2022 प्रमोद कुमार अग्रवाल बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 27.11.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। अवगत कराना है कि याचिकाकर्ता श्री प्रमोद कुमार अग्रवाल द्वारा शहीद नगर मेट्रो स्टेशन, जी0टी0 रोड साहिबाबाद, गाजियाबाद से प्रवाहित नाले के रख-रखाव एवं उत्पन्न दुर्गन्ध की समस्या के निराकरण के सम्बन्ध में याचिका मा0 अधिकरण के समक्ष योजित की गयी थी एवं तत्पश्चात मा0 अधिकरण द्वारा पारित आदेश दिनांक 18.07.2023 का अनुपालन सुनिश्चित कराये जाने हेतु Miscellaneous Application दाखिल की गयी है। तत्कम में मा0 अधिकरण द्वारा पारित आदेश दिनांक 27.11.2024 के सुसंगत अंश निम्नवत है:-

5. In view of reports submitted by State PCB and joint Committee report and in view of contention raised by the learned Counsel for the parties, we direct as follows:-

- I. Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is tapped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.
- II. The Municipal Corporation, Ghaziabad shall ensure that activities in up-stream region of M/s Nipun Saffron Valley society are regulated as per approved land use and regulate the flow as well as quality of effluent entering into the drain as recommended by the joint Committee report.
- III. Strict action should be taken against littering into the drains and bar screens be installed at regular intervals for collection and removal of waste finding its way into the drain.

Letter_2023_24_Sunil_RO SIR

06 FEB 2025



ATTESTED

(Sandeep Sharma)
Reg. No. 113E/98
NOTARY PUBLIC
Ghaziabad (U.P.)

21 DEC 2024

IV. *Municipal Corporation should consider technical interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain.*

6. *Respondents are directed to comply with the above directions within a time from say within six months and after compliance, submit the report to the Registrar General of this Tribunal.*

3. *Compliance Report was required to be submitted within six months and the period has expired in January 2024 but no report has been submitted by respondents till date. This attitude and conduct on the part of respondents is highly deprecable and cannot be appreciated, particularly, when non-compliance of Tribunal's order is an offence under Section 26 of NGT Act, 2010.*

4. *However, we propose to give further opportunity to respondents by directing them to comply Tribunals' judgment dated 18.07.2023 and 8 submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date.*

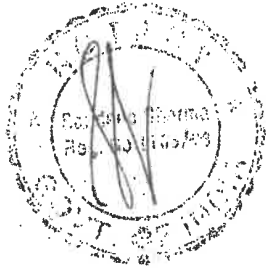
अतः आपसे अनुरोध है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में कृत कार्यवाही की अनुपालन आख्या से इस कार्यालय को अवगत कराने का कष्ट करे, जिससे कि संदर्भित प्रकरण पर तदनुसार अग्रिम आवश्यक कार्यवाही की जा सके। प्रकरण में सुनवाई की तिथि दिनांक 23.12.2024 नियत है।

संलग्नक;उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghazalabad (U.P.)

क्षेत्रीय अधिकारी

21 DEC 2024

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghazalabad (U.P.)

00 FEB 2025

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

दिनांक- 21/12/24

पत्रांक: 90 /एस0टी0-जी0एम0/2024-25

विषय:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Miscellaneous Application in Disposed of Cases No. 114/2024 In OA No. 550/2022 प्रमोद कुमार अग्रवाल बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 27.11.2024 के सम्बन्ध में।

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
गाजियाबाद

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक- 2177/NGT-155/2024 दिनांक 18.12.24 का सन्दर्भ ग्रहण करने का कष्ट करे, जो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन ओ0ए0संख्या-550/2022 श्री प्रमोद कुमार अग्रवाल बनाम उ0प्र0 राज्य व अन्य में दिनांक 18.07.2023 में पारित आदेशों के क्रम में अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में है।

मा0 न्यायालय के आदेश के क्रम में जलकल विभाग से सम्बन्धित बिन्दु संख्या-1 "Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is tapped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.

अनुपालन आख्या:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में अवगत कराना है कि साहिबाबाद ड्रेन जो कि इन्दिरापुरम स्थित 74 एम0एल0डी0 एस0टी0पी0 पर टैप है, जो वर्तमान में जनसंख्या बढ़ जाने के कारण 90 एम0एल0डी0 डिस्चार्ज दे रहा है। शेष 16 एम0एल0डी0 जो कि ओवर फ्लो होकर, शाहदरा ड्रेन में प्रवाहित हो रहा है। वन सिटी वन ऑपरैटर कार्यक्रम के अन्तर्गत कार्यदायी फर्म मैसर्स वी0ए0टैक वबाग लि0, चेन्नई द्वारा अवगत कराया गया है कि ब्रिजविहार में 20 एम0एल0डी0 सीवरज को इन्दिरापुरम के अन्य प्लान्ट पर डायवर्ट करने हेतु 1400 एम0एम0 व्यास की सीवर लाईन बिछाने का कार्य किया जा रहा है(संलग्नक-1), उक्त डायवर्जन का कार्य पूर्ण हो जाने के उपरान्त साहिबाबाद नाला 100 प्रतिशत टैप हो जायेगा, जिसमें कार्य को पूर्ण करने की अन्तिम तिथि 15 जनवरी, 2025 है। साथ ही उक्त के अतिरिक्त अधिशासी अभियन्ता, निर्माण खण्ड-(द्वितीय), उ0प्र0 जल निगम(नगरीय), गाजियाबाद द्वारा करहैड़ा में 68 एम0एल0डी0 एस0टी0पी0 का निर्माण किया जा रहा है(संलग्नक-2)। कार्यदायी संस्था के अनुसार उक्त प्रोजेक्ट के पूर्ण होने की तिथि दिनांक 26.08.2026 प्रस्तावित है।

मा0 न्यायालय के आदेश के क्रम में जलकल विभाग से सम्बन्धित बिन्दु संख्या-04 "Municipal Corporation should consider technical interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain "

अनुपालन आख्या:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में अवगत कराना है कि शहीदनगर मेट्रो स्टेशन के पास स्थित साहिबाबाद नाला जो साईफन वैली के पास प्रवाहित हो रहा है। उक्त नाले का अन्तिम छोर पर श्राव 90 एम0एल0डी0 है, जिसमें से 74 एम0एल0डी0 इन्दिरापुरम एस0टी0पी0 पर टैप है। वन सिटी वन ऑपरैटर कार्यक्रम के अन्तर्गत कार्यदायी फर्म मैसर्स वी0ए0टैक वबाग लि0, चेन्नई द्वारा अवगत कराया गया है कि ब्रिजविहार में 20 एम0एल0डी0 सीवरज को इन्दिरापुरम के अन्य प्लान्ट पर डायवर्ट हेतु 1400 एम0एम0 व्यास की सीवर लाईन बिछाने का कार्य किया जा रहा है। उक्त डायवर्जन का कार्य पूर्ण हो जाने के उपरान्त साहिबाबाद नाला 100 प्रतिशत टैप हो जायेगा, जिसमें कार्य को पूर्ण करने की अन्तिम तिथि 15 जनवरी, 2025 है। साथ ही उक्त के अतिरिक्त अधिशासी अभियन्ता, निर्माण खण्ड-(द्वितीय), उ0प्र0 जल निगम(नगरीय), गाजियाबाद द्वारा करहैड़ा में 68 एम0एल0डी0 एस0टी0पी0 का निर्माण किया जा रहा है। कार्यदायी संस्था के अनुसार उक्त प्रोजेक्ट के पूर्ण होने की तिथि दिनांक 26.08.2026 प्रस्तावित है। मा0 राष्ट्रीय हरित अधिकरण के दिये गये Smells को कम करने के लिये उक्त स्थल के निकट फाईटो रेमिडिएशन एवं एरिएशन सिस्टम लगाकर नाले की गंध को कम करने का प्रयास किया जा रहा है(संलग्नक-3)।

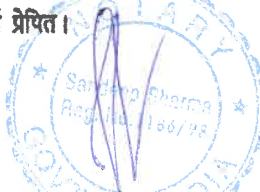
आख्या सादर सूचनार्थ प्रेषित।

संलग्नक-उपरोक्तानुसार।

पत्रांक व दिनांक तदैव:-

प्रतिलिपि:-

- नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
- अपर नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
- अधिशासी अभियन्ता(जल) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- विधि अधिकारक, गाजियाबाद-नगर-निगम को आवश्यक कार्यवाही हेतु।
- पत्रावली/गार्ड फाईल।



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

महाप्रबन्धक(जल)
गाजियाबाद नगर निगम

06 FEB 2025

महाप्रबन्धक(जल)

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

21 DEC 2024

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website-, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2112 / 21.6T.11.5 / 2024

दिनांक 18/12/2024

महत्वपूर्ण / गा०एन०जी०टी० प्रकरण।

सेवा में,

1. नगर आयुक्त महोदय, नगर निगम, गाजियाबाद।
2. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ०प्र० जल निगम (नगरीय), सी-9, सी०-1, आर०डी०सी०, राजनगर, गाजियाबाद-201001

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Miscellaneous Application in Disposed of Cases No. 114/2024 In OA No. 550/2022 प्रमोद कुमार अग्रवाल बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 27.11.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Miscellaneous Application in Disposed of Cases No. 114/2024 In OA No. 550/2022 प्रमोद कुमार अग्रवाल बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 27.11.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। अवगत कराना है कि याचिकाकर्ता श्री प्रमोद कुमार अग्रवाल द्वारा शहीद नगर मेट्रो स्टेशन, जी०टी० रोड साहिबाबाद, गाजियाबाद से प्रवाहित नाले के रख-रखाव एवं उत्पन्न दुर्गन्ध की समस्या के निराकरण के सम्बन्ध में याचिका मा० अधिकरण के समक्ष योजित की गयी थी एवं तत्पश्चात मा० अधिकरण द्वारा पारित आदेश दिनांक 18.07.2023 का अनुपालन सुनिश्चित कराये जाने हेतु Miscellaneous Application दाखिल की गयी है। तत्कम में मा० अधिकरण द्वारा पारित आदेश दिनांक 27.11.2024 के सुसंगत अंश निम्नवत है:-

5. In view of reports submitted by State PCB and joint Committee report and in view of contention raised by the learned Counsel for the parties, we direct as follows:-

- Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is topped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.*
- The Municipal Corporation, Ghaziabad shall ensure that activities in up-stream region of M/s Nipun Saffron Valley society are regulated as per approved land use and regulate the flow as well as quality of effluent entering into the drain as recommended by the joint Committee report.*
- Strict action should be taken against littering into the drains and bar screens be installed at regular intervals for collection and removal of waste finding its way into the drain.*

18.12.2023 24.12.2024



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

2-1 DEC 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

IV. *Municipal Corporation should consider technical Interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain.*

6. *Respondents are directed to comply with the above directions within a time from say within six months and after compliance, submit the report to the Registrar General of this Tribunal.*

3. *Compliance Report was required to be submitted within six months and the period has expired in January 2024 but no report has been submitted by respondents till date. This attitude and conduct on the part of respondents is highly deprecable and cannot be appreciated, particularly, when non-compliance of Tribunal's order is an offence under Section 26 of NGT Act, 2010.*

4. *However, we propose to give further opportunity to respondents by directing them to comply Tribunals' Judgment dated 18.07.2023 and submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date.*

अतः आपसे अनुरोध है कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के कम से कम कार्यवाही की अनुपालन आख्या से इस कार्यालय को अवगत कराने का कष्ट करे, जिससे कि संदर्भित प्रकरण पर तदानुसार अग्रिम आवश्यक कार्यवाही की जा सके। प्रकरण में सुनवाई की तिथि दिनांक 23.12.2024 नियत है।

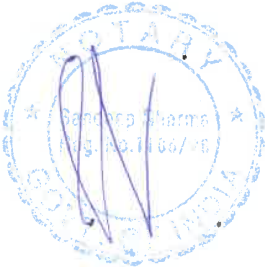
संलग्नक/उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: जिलाधिकारी, महोदय, गाजियाबाद को सादर सूचनाार्थ प्रेषित।

क्षेत्रीय अधिकारी



06 FEB 2025

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-18, बसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विद्युति चण्ड, गोमती नगर, लखनऊ 226010

Letter_2023_34_Sund_80 SIR



ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)
21 DEC 2024

श्रीलोक -1

Ref. VATW / 2024-25 / PKG-8 / GZBD / GNN / 497
Dt: 18 December 2024

An ISO 9001 Company

VA TECH WABAG LIMITED

Project Office:
56 MLD, STP, Shakti Khand-4,
Indrapuram, Ghaziabad,
U.P. – 201014, India
Web: www.wabag.com

To,
General Manager (Jaikal),
Ghaziabad Nagar Nigam,
Ghaziabad.

Subject: Update - 1400 mm Dia Trunk Sewer Pipeline Laying Work at Brij Vihar
C.B. No : 09/SGRCA/2017-18 (OM&M) Contract Package-8, Zone-Ghaziabad dated 15.11.2019.

Dear Sir,

We are pleased to inform you that the 1400 mm diameter trunk sewer line laying work is underway in Brij Vihar, Vasundhara Zone, Under the Major Replacement Fund.

Key Project Details:

- **Project Scope:** Laying of 1400 mm diameter trunk sewer line
- **Start Date:** 01st October 2024
- **Expected Completion Date:** 15th January 2025
- **Flow:** Approximately 20 MLD flow will be increased upon completion of the work.

This work is being executed under the Major Replacement Fund of the One City One Operator program and is expected to be completed by 15th January 2025.

Please note this update for your records and necessary action.

Yours Faithfully,
For VA Tech Wabag Ltd.



Sunil Kumar Singh
(Project Manager, Ghaziabad Zone, Package-8)

**ATTESTED**

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Copy to :

1. The Municipal Commissioner, Ghaziabad Nagar Nigam.
2. The Chief Engineer (GZB Zone), U.P. Jal Nigam (urban), Ghaziabad.
3. Superintending Engineer, Construction Circle, U.P. Jal Nigam (urban), Ghaziabad.

21 DEC 2024

Sustainable solutions, for a better life



VA TECH WABAG LTD.
"WABAG HOUSE"
No. 17, 200 Feet Radial Road,
Sunnambu Kolathur,
Chennai – 600 117, India

Tel : +91-44-3923 2323
Fax : +91-44-3923 2324
Web : wabag@wabag.in

Regional Offices:
Noida
Kolkata
Pune

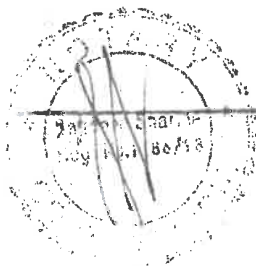
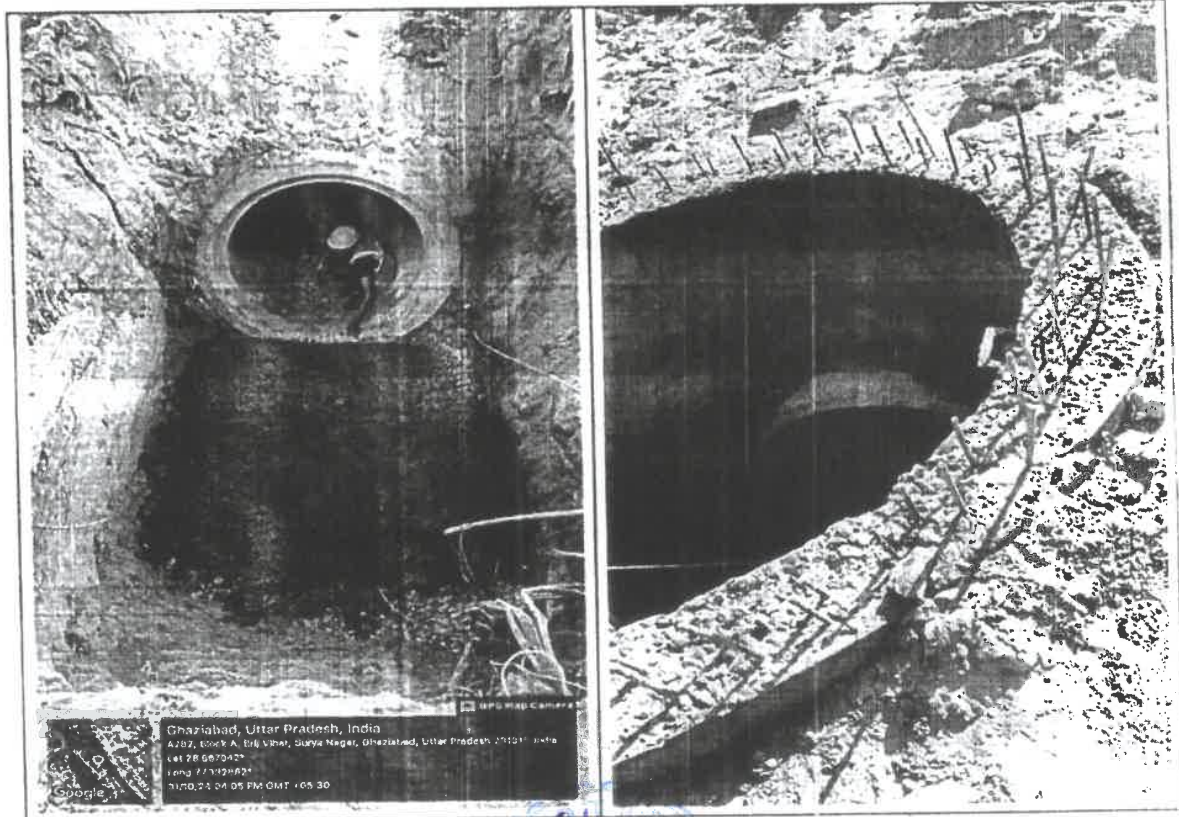
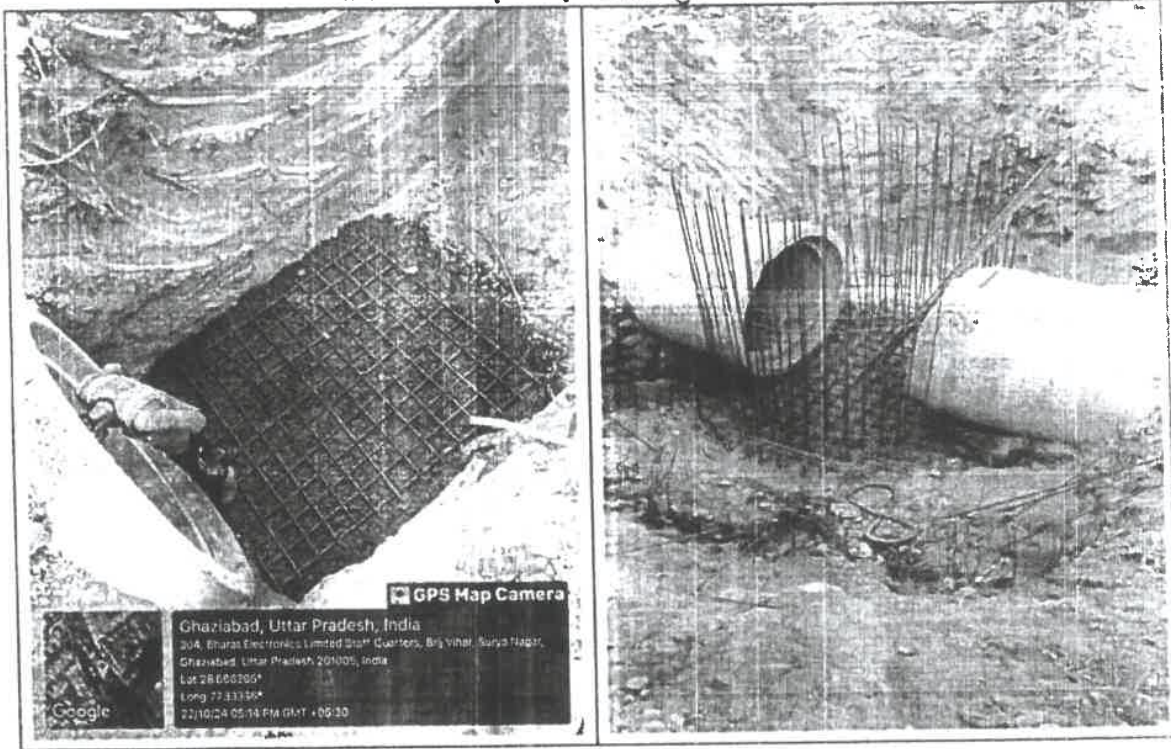
ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

(1224)

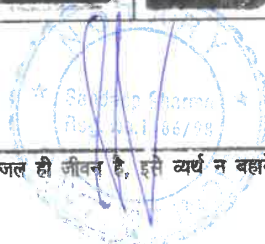
E/w w/E E(jaly)24-25/Vasundhra Zone

संलग्नक-1 पाईप लाईन डालते हुये फोटोग्राफ्स



ATTESTED

(Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)



21 DEC 2024

ATTESTED

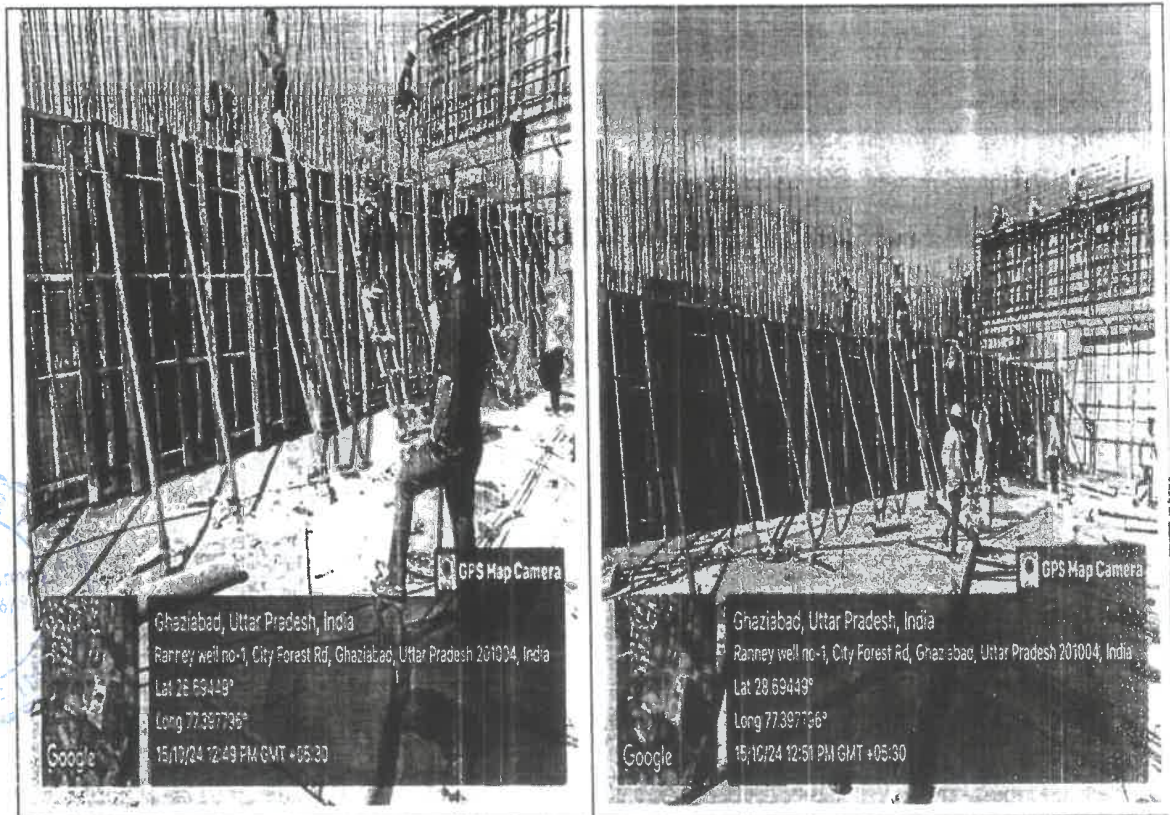
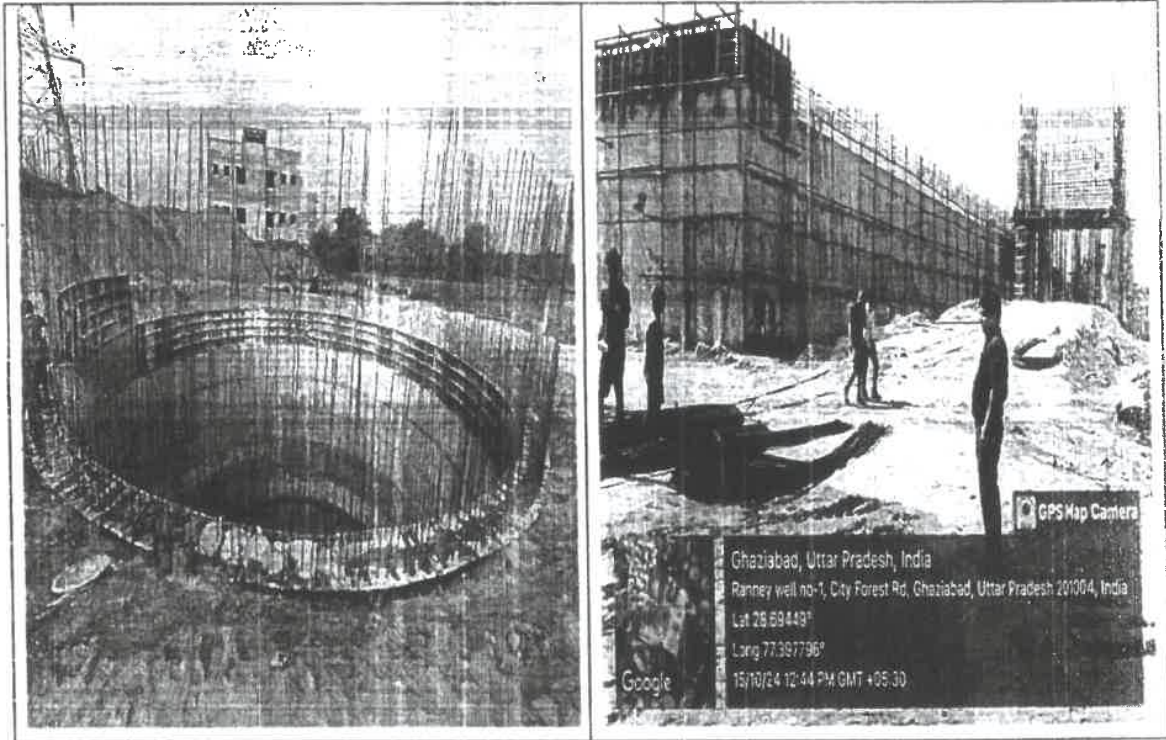
(Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)

06 FEB 2025

(12/24)

E/w.w./E.E(jal)/24-25/Vasundhra Zone

संलग्नक-2 प्लॉट के फोटोग्राफ्स



NOTARY PUBLIC
Sandeep Sharma
Reg. No. 1136/98
Ghaziabad (U.P.)

NOTARY PUBLIC
Sandeep Sharma
Reg. No. 1136/98
Ghaziabad (U.P.)

ATTESTED

(Sandeep Sharma) "जल ही जीवन है, इसे व्यर्थ न बहाये"
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

21 DEC 2024

ATTESTED

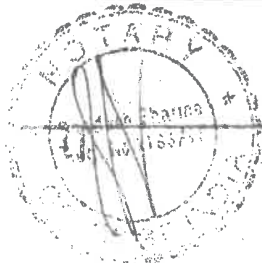
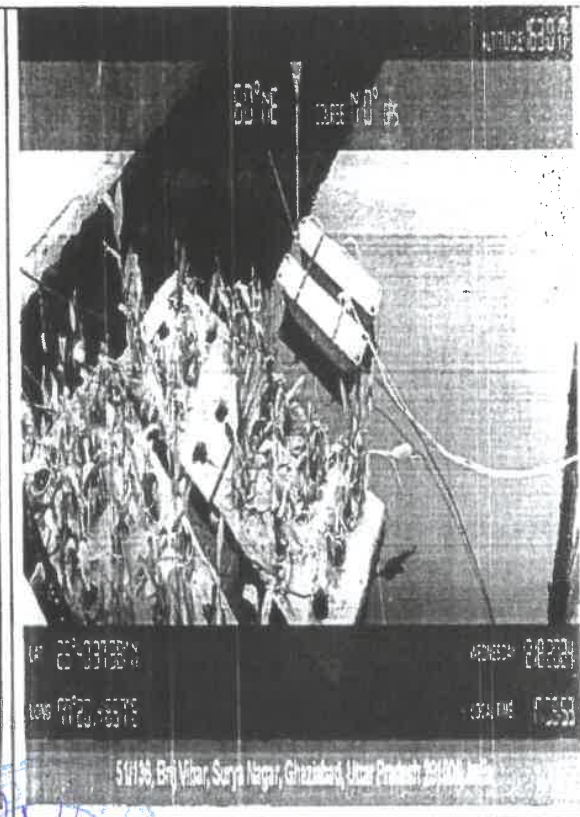
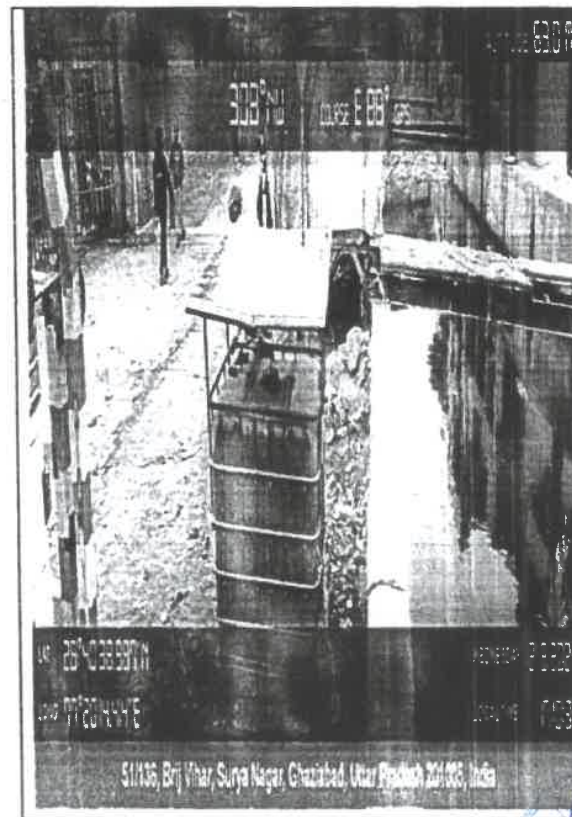
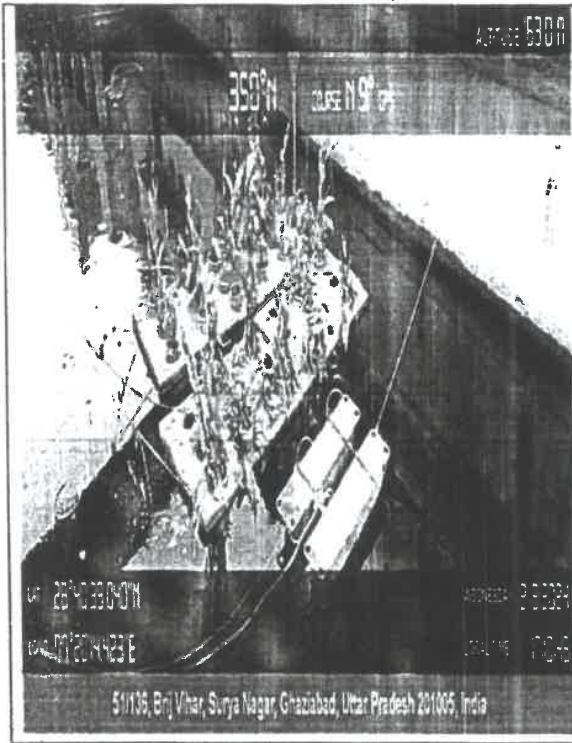
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

(1224)

E/w.w./E.E(jal)/24-25/Vasundhra Zone

संलग्नक-3 फाईटो रेमिडिएशन एवं एरिएशन सिस्टम के फोटोग्राफ्स

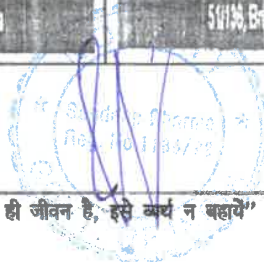


ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

"जल ही जीवन है, इसे व्यर्थ न बहावे"

21 DEC 2024



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

00 FEB 2025

Inspection of site in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 23.12.2024 passed in Miscellaneous Application in Disposed of Cases No.114/2024 in O.A. No-550/2022 Parmod Kumar Agarwal Versus State of Uttar Pradesh.

Background:-

The grievance of the applicant is non-maintenance of the Nallah near Shahid Nagar Metro Station, GT Road Sahibabad, Ghaziabad and flooding foul smell around the area causing nuisance and the present matter was disposed of vide order dated 23.07.2023. Furthermore, Miscellaneous Application has been filed by the applicant due to non-compliance of judgment dated 18.07.2023 passed by this Hon'ble Tribunal in OA No-550/2022 in respect of non-submission of compliance report and Hon'ble Tribunal vide order dated 27.11.2024 has directed following:-

".....3. Compliance Report was required to be submitted within six months and the period has expired in January 2024 but no report has been submitted by respondents till date. This attitude and conduct on the part of respondents is highly deprecable and cannot be appreciated, particularly, when non-compliance of Tribunal's order is an offence under Section 26 of NGT Act, 2010.

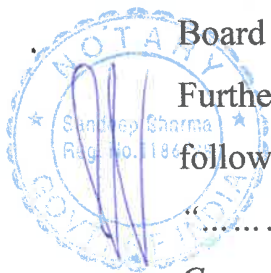
4. However, we propose to give further opportunity to respondents by directing them to comply Tribunals' judgment dated 18.07.2023 and 8 submit compliance report within three weeks failing which respondents 2 to 5 shall appear before Tribunal on the next date.

5. List on 23.12.2024."

In compliance of aforesaid direction of the Hon'ble Tribunal dated 27.11.2024 compliance report on behalf of Uttar Pradesh Pollution Control Board had been filed vide dated 21.12.2024 before Hon'ble Tribunal. Further Hon'ble Tribunal vide order dated 23.12.2024 has directed following:-

".....3. Further compliance reports be filed by Municipal Corporation, Ghaziabad and UPPCB on or before 31.01.2025.

4. List on 07.02.2025 for further consideration....."



06 FEB 2025

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

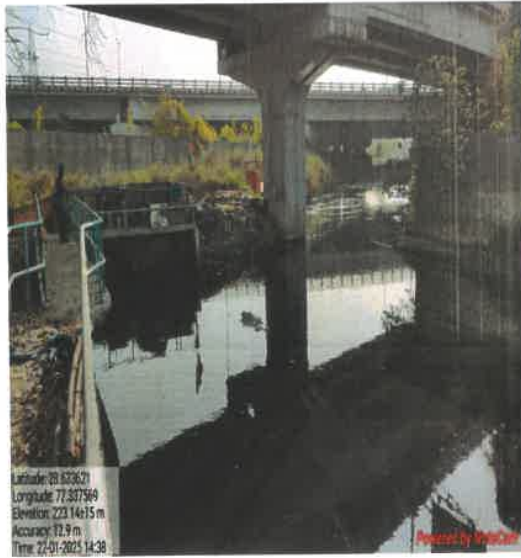
Compliance:-

In compliance of aforesaid direction of the Hon'ble Tribunal dated 23.12.2024, latest inspection/survey of the said area was carried out on 22.01.2025 and observations are as follows:-

1- The said drain/Nallah marked as Sahibabad Drain-1 in the record of Municipal Corporation passes near the boundary ball of M/s Nipun Suffron Valley housing society on the right side. The said drain's inception is from a point near 80 feet road in Shahid Nagar and it culminates in Vaishali, Ghaziabad.

2- During inspection it was observed that the said drain is tapped in Vaishali, Ghaziabad through a sewage treatment plant, while over flow was also observed. The said drain is not tapped completely.

Photograph is given below:-



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025

3- During inspection it was observed that once the drain passes the M/s Nipun Suffron Valley housing society, there is accumulation of municipal solid waste, stagnancy in the drain at said point. Which leads to smell in the region. During inspection bar screens were not found installed at regular intervals for collection and removal of solid waste. Further phyto-remediation was found installed and operational near upstream of society. Photograph is given below:-



NOTARY
Sandeep Sharma
Reg. No. 1136/98
GATEWAY
CHANDIGARH

ATTESTED
Sandeep Sharma
Reg. No. 1136/98
NOTARY PUBLIC
CHANDIGARH (U.P.)

06 FEB 2025

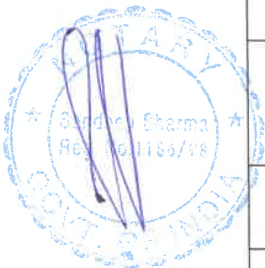


- 4- During inspection, it was found that no technical interventions/provision (like installation of floating aerators/other measures in the stretch of drain) is provided, where issue of foul smell is persistent, which should be installed to curb foul smell.
- 5- During inspection surface water samples from drain were collected from upstream as well as downstream of M/s NipunSuffron Valley housing society and analysed in Regional Laboratory, U.P. Pollution Control Board, Ghaziabad. Result of sampling are tabulated here under.

S. No.	Parameters	Up-stream	Down-stream
1	<i>pH</i>	6.8	7.48
2	<i>Color</i>	<i>Blackish</i>	<i>Blackish</i>
3	<i>Total Suspended Solids (mg/l)</i>	300.0	294.0
4	<i>Biological Oxygen Demand (mg/l)</i>	116.0	158.0
5	<i>Chemical Oxygen Demand (mg/l)</i>	280.0	350.0
6	<i>Total Coliform MPN/100ml</i>	4700000	3300000
7	<i>Fecal Coliform MPN/100ml</i>	3300000	2600000

06 FEB 2025

ATTESTED
 (Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)



6- It is also pertinent to mention that during latest inspection status of said drain was found as earlier inspection conducted on dated 17.12.2024.

Therefore the above compliance report is submitted before this tribunal for kind consideration and further necessary action as the tribunal.



(Dhruv Dev Verma)
Lab Assistant
U.P. Pollution Control Board,
Ghaziabad.



(Navneet Kumar Pandey)
A.E.E.
U.P. Pollution Control Board,
Ghaziabad.



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

00 FEB 2025

Regional Office
U.P Pollution Control Board
Ghaziabad

Analysis Report of Sahibabad Drain Sample

Collected by: Naveet Kumar Pandey (A.E.E), Dhruv Dev Verma (L.A)

Date of Collection: 22.01.2025

S.No	Sampling point	pH	Colour	B.O.D mg/L	C.O.D mg/L	TSS mg/L	Total coliform MPN/100m	Fecal coliform MPN /100ml
1.	Sahibabad Drain Upstream	6.90	Blackish	116.0	280.0	264.0	4700000	3300000
2.	Sahibabad Drain Downstream	7.48	Blackish	158.0	350.0	294.0	3300000	2600000

LA / JRF
Sangeta

RO

[Signature]
ASO



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 123/456, C-1/एन.जी.टी.-180/ओएओ-550/2022/निर्देश/2024 Date: 30/1/25

पंजीकृत

सेवा में,

- (1) नगर आयुक्त,
नगर निगम,
गाजियाबाद।
- (2) अधिशासी अभियन्ता,
उ०प्र० जल निगम (शहरी),
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन M.A. No.-114/2024 IN O.A. No. 550/2022 Pramod Kumar Agarwal Vs State of Uttar Pradesh में पारित आदेश के अनुपालन में नगरीय ठोस अपशिष्ट के उचित निस्तारण हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 गथासंशोधित की धारा-5 के अंतर्गत निर्देश।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन M.A. No.-114/2024 IN O.A. No. 550/2022 Pramod Kumar Agarwal Vs State of Uttar Pradesh में पारित आदेश 18.07.2023 का संदर्भ ग्रहण करें, जिसके मुख्य अंश निम्नवत् है:-

“...5. In view of reports submitted by State PCB and joint Committee report and in view of contention raised by the learned Counsel for the parties, we direct as follows:-

- Municipal Corporation and Jal Nigam is directed to ensure that 100% of the said drain is tapped at terminal Sewage Treatment plants either by direct lifting to the dedicated plant or by interception and diversion to under utilized plants.
- The Municipal Corporation, Ghaziabad shall ensure that activities in up-stream region of M/s Nipun Saffron Valley society are regulated as per approved land use and regulate the flow as well as quality of effluent entering into the drain as recommended by the joint Committee report. 7
- Strict action should be taken against littering into the drains and bar screens be installed at regular intervals for collection and removal of waste finding its way into the drain.
- Municipal Corporation should consider technical interventions like installation of floating aerators in the stretches of drain where issue of foul smell is persistent despite other measures in place due to stagnancy or other local factors in the drain.....”

अग्रेतर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन M.A. No.-114/2024 IN O.A. No. 550/2022 Pramod Kumar Agarwal Vs State of Uttar Pradesh में दिनांक 23.12.2024 के पारित आदेश के मुख्य अंश निम्नवत् है:-

“...3. Further compliance reports be filed by Municipal Corporation, Ghaziabad and UPPCB on or before 31.01.2025.

4. List on 07.02.2025 for further consideration.”

अवगत कराना है कि याचिकाकर्ता श्री प्रमोद कुमार अग्रवाल द्वारा शहीद नगर मेट्रो स्टेशन, जी०टी० रोड साहिबाबाद, गाजियाबाद से प्रवाहित नाले के रख-रखाव एवं उत्पन्न दुर्गन्ध की समस्या के निराकरण के संबंध में याचिका मा० अधिकरण के समक्ष योजित की गई थी। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उपर्युक्त आदेश के अनुपालन में उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के प्राधिकारियों द्वारा प्रश्नगत स्थल का अद्यतन निरीक्षण दिनांक 22.01.2025 को किया गया एवं निरीक्षण के दौरान पाया गया कि मा० अधिकरण द्वारा पारित आदेश के संबंध में कोई अनुपालन नहीं किया गया है।

उपर्युक्त तथ्यों को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा पत्रांक-2400/एनजीटी-155/2025, दिनांक 23.01.2025 के माध्यम से प्रेषित आख्या में मा० अधिकरण द्वारा पारित आदेश दिनांक 18.07.2023 का अनुपालन सुनिश्चित किये जाने हेतु उत्तरदायी विभागों नगर निगम, गाजियाबाद एवं उ०प्र० जल निगम (शहरी), गाजियाबाद को सुसंगत नियमों के अंतर्गत निर्देश निर्गत किये जाने की संस्तुति की गयी है।

06 FEB 2025

...2/

टी०सी०-12वीं, विनूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com | website: www.uppcb.com



ATTESTED
(Sandeep Sharma)
Reg. No. 133E/98
NOTARY PUBLIC
Ghaziabad (U.P.)

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
E.mail : info@uppcb.com | website: www.uppcb.com

अतः मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विधाराधीन M.A. No.-114/2024 IN O.A. No. 550/2022 Pramod Kumar Agarwal Vs State of Uttar Pradesh में पारित आदेश 18.07.2023 के अनुपालन में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा प्रेषित आख्या/संस्तुति के आधार पर नगरीय ठोस अपशिष्ट प्रबन्धन नियम, 2016 के प्राविधानों का अनुपालन सुनिश्चित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 यथासंशोधित की धारा-5 के अंतर्गत निम्न निर्देश जारी किये जाते हैं:-

1. यह कि शाहीद नगर मेट्रो स्टेशन, जी०टी० रोड साहिबाबाद, गाजियाबाद से प्रवाहित नाले में Floating Aerator एवं Bar Screen की स्थापना की जाये तथा ठोस अपशिष्ट को नियमित अन्तराल पर हटाकर सफाई सुनिश्चित की जाये, जिससे कि overflow एवं वायुमण्डल में दुर्गन्ध की समस्या न हो सके।
2. यह कि साहिबाबाद ड्रेन-1 को पूर्णतः Tapping कराकर सीवेज ट्रीटमेन्ट प्लान्ट में उपचार हेतु सम्प्रेषित किया जाये तथा किसी भी देश में नाले से overflow होकर आस-पास जलमराव की स्थिति उत्पन्न न हो सके।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,



(ए०के० आनन्द)

पर्यावरण अभियन्ता, प्रभारी वृत्त-1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।



पर्यावरण अभियन्ता, प्रभारी वृत्त-1




ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 FEB 2025